

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JAY FORMULATION LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jay Formulation Limited
2.	Date of incorporation of corporate debtor	15.06.1988
3.	Authority under which corporate debtor is incorporated / registered	RoC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119GJ1988PLC010855
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Address:</b> 13, First Floor, Harikrishna Complex, B/H Dipalee Cinema, Ashram Road, Ahmedabad, Gujarat. 380009
6.	Insolvency commencement date in respect of corporate debtor	26.09.2023
7.	Estimated date of closure of insolvency resolution process	24.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Tarachand Agrawal IBBI/IPA-001/IP-00641/2017-18/11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 <a href="mailto:ca.vinod@gmail.com">ca.vinod@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>VCAN Resolve IPE LLP</b> 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 <a href="mailto:cirp.jay@gmail.com">cirp.jay@gmail.com</a>
11.	Last date for submission of claims	10.10.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> • Physical Address: same as point 10 • Email IRP at: <a href="mailto:cirp.jay@gmail.com">cirp.jay@gmail.com</a> (b) Not Applicable

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Jay Formulation Limited** on **26.09.2023**.

The creditors of **Jay Formulation Limited**, are hereby called upon to submit their claims with proof **on or before 10.10.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not in present case] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

CA Vinod Tarachand Agrawal  
Interim Resolution Professional  
IBBI/IPA-001/IP-00641/2017-18/11090  
Date: 28.09.2023  
Place: Ahmedabad

  
